

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/01537/2018

DATED THIS THE 06TH DAY OF JUNE, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Shri Sudarshan N.D
S/o V.N. Doreswamy, Aged 59 years,
Deputy Conservator of Forests,
Sirsi Division, Sirsi,
Uttara Kannada District 581 401

..... Applicant

(By Advocate Shri Javid Hussain)

Vs.

1. Union of India,
Represented by the Secretary,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhavan, 6th Floor,
Prithvi Block, New Delhi 110 001

2. The Union Public Service Commission,
Represented by its Secretary,
Dholpur House, New Delhi 110 001

3. The Chief Secretary to the Government
Of Karnataka, Vidhana Soudha,
Bengaluru 560 001

4. The Addl. Chief Secretary to the Government
Of Karnataka, Forest, Ecology & Environment
Department, M.S. Buildings, Bengaluru 560 001

5. The Principal Chief Conservator of Forests,
(Head of Forest Force) Aranya Bhavan,
18th Cross, Malleshwaram, Bengaluru 560 003

....Respondents

(By Shri M.V. Rao, Counsel for Respondent No. 1,

Shri V.N. Holla, Counsel for Respondent No. 2 and
Shri R.B. Sathyanarayana Singh, Counsel for Respondent No. 3 to 5)

O R D E R (ORAL)
(HON'BLE DR. K.B. SURESH, MEMBER (J))

Shri Sathyanarayana Singh, learned counsel for the State Government, submits that since B.K. Pavithra's case has been implemented, there may not be any difficulty in considering the applicant notionally for empanelment and consequential benefit, if otherwise eligible. Since the State Government is ready to consider him, there is no reason for us to object to it. Therefore, let him also be considered and, if found eligible, consequential notional benefits can be granted to him. Therefore, the UPSC is directed to consider him also if recommended by the State Government. Shri Sathyanarayana Singh seeks some more time for it. We grant two months' time to do whatever is required. The UPSC may also complete the proceedings within another two months' time.

2. The OA is therefore allowed to this very limited extent. No order as to costs.

(C.V. SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/01537/2018

Annexure-A1: Copy of the Notification dated 07.07.2014
Annexure-A2: Copy of the Notification dated 16.11.2015
Annexure-A3: Copy of the Notification dated 11.01.2016
Annexure-A4: Copy of the IFS (Appointment by Promotion) Regulations 1966
Annexure-A5 to A7: Copies of the representations dated 17.02.2018, 20.04.2018 and 30.07.2018
Annexure-A8: Copy of the Select List dated 14.03.2017

Annexures referred in reply statement of Respondent No. 1

Annexure-R1: Copy of the letter dated 26.05.2017
Annexure-R2: Copy of the letter dated 20.02.2018

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